

finery in the State sector? Did the Ministry try to explore the possibility of any other government wanting to enter into this agreement in the State sector?

**Shri K. D. Malaviya:** When the right time comes, announcing this agreement, if the House so wishes, I shall state the circumstances. I think, it is one of the best agreements that we could get.

**Shri Rameshwar Tantia rose—**

**Mr. Speaker:** May I put all the cut motions together to the vote of the House?

**Some Hon Member:** Yes.

*All the cut motions were put and negatived.*

**Mr. Speaker:** The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1964, in respect of the heads of demands entered in the second column thereof against

Demands Nos. 78, 79, 80 and 136 relating to the Ministry of Mines and Fuel."

*The motion was adopted.*

---

18.19 hrs.

RELEASE OF MEMBER ON PAROLE

**Mr. Speaker:** I have to inform the House that I have received the following letter dated the 6th April, 1963:—

"I have the honour to inform you that the Government of Andhra Pradesh have directed that Shri Kolla Venkaiah, Member, Lok Sabha, who has been released on parole for a period of 15 days with effect from 21st March, 1963, subject to certain conditions under Rule 30-B of the Defence of India Rules, 1962, be allowed to remain on parole for a further period of 5 days from 6th April, 1963 to 10th April, 1963 (both days inclusive)."

18.20 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Saturday, April 13, 1963|Chaitra 23, 1885 (Saka).*

---